

**Central Administrative Tribunal  
Principal Bench**

**OA No. 2463/2019**

New Delhi this the 22<sup>nd</sup> day of August, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Dr. Vishnu Swarup Gupta,  
S/o Dr. ML Khandelwal,  
Aged about 64 years,1  
R/o 8/102, Beverly Park,  
Sector 22, Dwarka,  
New Delhi-110077

- Applicant

(By Advocate: Mr. Ankur Chhibber)

VERSUS

1. Union of India  
Through its Secretary,  
Ministry of Health & Family Welfare,  
Government of India,  
Nirman Bhavan, New Delhi-110011
2. Medical Superintendent,  
Safdarjung Hospital,  
New Delhi-110029
3. Director General,  
Central Govt. Health Scheme,  
Nirman Bhawan, New Delhi-110011
4. Additional Director General,  
Central Govt. Health Scheme,  
Sector 12, RK Puram,  
New Delhi 110022

- Respondents

**ORDER (Oral)**

The applicant has filed the present OA, seeking the following reliefs:-

“(i) Direct the Respondent to decide the representation made by the Applicant vide letter dated 13.03.2019 in light of the aforementioned

judgments passed by this Hon'ble Tribunal as well as by the Hon'ble Apex Court; and/or

(ii) Pass such other order/orders that your Lordship may deem fit and proper in the circumstances of the case."

2. When the matter is taken up for admission, it is noticed that the applicant of this OA has filed a representation dated 13.03.2019 in this regard, though he has failed to follow it up with a legal notice.

3. In view of the fact that he is a retired employee, without going into the merits of the case, we direct the respondents to pass a detailed and speaking order on the representation filed by him dated 13.03.2019, within a period of 90 days of receipt of a copy of this order.

4. With the above directions, the OA stands disposed of at the admission stage itself.

**(Nita Chowdhury)**  
**Member (A)**

/1g/